

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH, LUCKNOW.

.....

Original Application No. 448 of 2001.

this the 24th day of April'2001.

HON'BLE MR. SKI NAQVI, MEMBER (J)
HON'BLE MR. S. BISWAS, MEMBER (A)

Hridesh Kumar Misra, S/o Sri Chhote Lal Misra, Extra
Departmental Packer Jalaun, District Jalaun.

Applicant.

By Advocate : Sri M.C. Dwivedi.

Versus.

Union of India through Director General Posts & Telegraph
Government of India, New Delhi.

2. Postmaster General, U.P., Lucknow.
3. Senior Supdt. of Post & Telegraph, Jhansi.
4. Inspector of Post & Telegraphs, Jalaun.

Respondents.

By Advocate : Sri G.R. Gupta.

O R D E R (ORAL)

SKI NAQVI, MEMBER (J)

The applicant has come-up seeking relief to the effect that the respondents be directed to absorb/promote the applicant in regular cadre of Postman from the date junior^{have} to him, ^{se} has been promoted from Extra Departmental cadre to regular cadre of Postman.


that

2. The applicant has a case/for having worked for sufficient period of time right from the year 1969, he has acquired permanent status, which has been acknowledged by the authorities in the department vide notification dated 5.2.2000, a copy of which has been annexed as Annexure-5 to the O.A. ^{but} When the benefit of his seniority ^{and service status} was not given to him, He preferred a representation to the departmental authorities, but without any ^{Success} substance and, therefore, he has come-up seeking relief for the same.

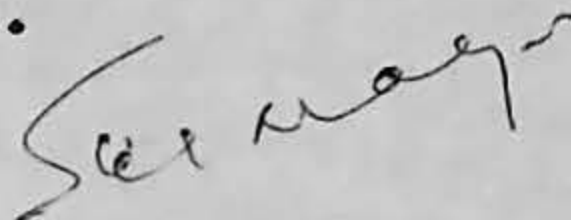
For

3. Sri G.R. Gupta, learned standing counsel mentions ^{as per} that the applicant will be considered on his turn and his eligibility.

4. Keeping in view the facts and circumstances of the matter we find it a fit case to direct the competent authority in the respondents establishment to decide the pending representation of the applicant dated 2.9.2000, a copy of which has been annexed as Annexure-7 to the O.A., within a period of three months from the date of communication of this order. In case the grievance of the applicant is not redressed, a detailed speaking order be passed with copy to the applicant. The O.A. is decided at admission stage itself with no order as to costs.


MEMBER (A)

GIRISH/-


MEMBER (J)